GOVERNMENT OF INDIA YOUTH AFFAIRS AND SPORTS LOK SABHA

UNSTARRED QUESTION NO:223
ANSWERED ON:05.08.2013
MATCH FIXING IN IPL
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Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether the cases of match fixing in Indian Premier League have come to the notice of the Government during each of the last three years and the current year;
- (b) if so, the details thereof;
- (c) the action taken/being taken on such cases;
- (d) whether the Government has issued/proposed to issue instructions to the Indian Sportspersons to keep them away from match fixing;
- (e) if so, the details thereof and if not, the reasons therefor; and
- (f) the other remedial measures taken/being taken by the Government in this regard?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS AND SPORTS (SHRI JITENDRA SINGH)

(a) to (f) Madam, during the last three years and the current year, controversies about Board of Control for Cricket in India (BCCI)/ Indian Premier League (IPL) regarding match fixing, betting etc were reported in various sections of print and electronic media, have come to the notice of the Government. Various agencies of the Government namely the Enforcement Directorate, Income Tax and Service Tax Department have conducted inquiries into the allegations of irregularities in the BCCI/IPL in the country.

The International Cricket Council (ICC) has an Anti Corruption and Security Unit (ACSU) which investigates into any allegation of corrupt practice in the game, including match fixing. In the past, ICC has imposed life ban on international players found guilty of match-fixing. Allegations of match fixing are also investigated into by the government investigation agencies.